Fourteenth Loksabha

Session : 4
Date : 03-05-2005
Participants : Mukherjee Shri Pranab,Bansal Shri Pawan Kumar

>

Title: Reported arrangements made by the Ministry of Defence in December, 2003 for visit of Justice Phukan to certain places.

SHRI PAWAN KUMAR BANSAL : I would first like to speak on the Phukan Commission matter as it is very important.

MR. SPEAKER: It has been raised yesterday. Hon. Leader of the House has said that he is making inquiry about it and he will make a statement in the House.

श्री पवन कुमार बंसल : उसमें जो चीज सामने आई है वह यह है कि वह अकेले नहीं थे, वे अपने परिवार के साथ थे। उस वक्त जब वह खुद उसमें ...(व्यवधान)

MR. SPEAKER: It was raised in the House. Hon. Leader of the House, as the Defence Minister, has assured that he would make a statement on this matter. After that, if you have anything to say, let us see.

श्री पवन कुमार बंसल : सर, दूसरा मसला मैं यह उठाना चाह रहा हूं कि आपके सामने...(व्यवधान)

अध्यक्ष महोदय : आप दूसरा मसला कैसे उठायेंगे।

श्री पवन कुमार बंसल : दूसरे महत्वपूर्ण मसले का मैंने नोटिस दिया है। कल जब वित्त विधेयक पर बहस चल रही थी तो दूसरी तरफ से कुछ ऐसे इल्जाम लगाये गये थे, जिनके जवाब में वित्त मंत्री जी ने कहा था कि बिल्कुल उसके विपरीत जो आर्डिनेन्स आई.टी.सी. का हुआ था, एन.डी.ए. के दो वरिठ सदस्यों ने उन्हें लिखकर कहा था कि आप इसे वापस क्यों नहीं लेते। अगर वह उसको वापस ले लेते तो उसका रिजल्ट यह होता कि सरकार को आई.टी.सी. को 350 करोड़ रुपये वापस देने पड़ते। ... (*Interruptions*)

MR. SPEAKER: He has said that yesterday.

श्री पवन कुमार बंसल : इतना बड़ा नुकसान उससे होता। उसके बाद जब हम लोगों ने यहां उन नामों की मांग की तो उन्होंने अपने विवेक में कुछ नहीं कहा। लेकिन अखबार में बहुत जोर-जोर से बार-बार दो नाम आ रहे हैं और वे नाम दो माननीय सदस्य श्री मुरली मनोहर जोशी और श्री जार्ज फर्नांडीज के हैं।

MR. SPEAKER: I have not seen that.

श्री पवन कुमार बंसल : जितनी देर तक यह बात स्पट नहीं हो जाती, सभी के मन में रहेगा कि वे कौन सदस्य हो सकते हैं। एक अटकलबाजी पूरे देश भर में लगी रहेगी। सभी का अधिकार है, जब राइट टू इन्फोर्मेशन बिल का हम जिक्र कर रहे हैं कि उसे पास करना है...

MR. SPEAKER: The hon. Minister of Railways is present here. He can persuade the Finance Minister. But I cannot compel him.

… (*Interruptions*)

श्री पवन कुमार बंसल : पूरे देश को इस बात को जानने का अधिकार है, यह एक बुनियादी अधिकार है कि क्या सचमुच ही वे दो सदस्य हैं। अगर वे 350 करोड़ रुपये का हिन्दुस्तान की सरकार का इतना बड़ा नुकसान करवाने के लिए कह रहे थे कि आप आई.टी.सी. को यह पैसा वापस दे दीजिए - क्या उनका आपस में डील हुआ था, यह इल्जाम लगाया जा रहा था। …(व्यवधान)

MR. SPEAKER: Yesterday there were some demands. But the hon. Minister did not disclose the names. I cannot compel him to disclose the names.

श्री पवन कुमार बंसल : मैं आपसे रिक्वैस्ट करता हूं कि इसमें पूरे देश में अटकलबाजी हो रही है।…(व्यवधान) थोड़ी बात तो आई है, लेकिन अटकलबाजी यह उठाई जा रही है कि ये दो सदस्य कौन हैं। इस 9लिए …(व्यवधान)

MR. SPEAKER: I believe many hon. Members wish to raise the same issue which was raised by Shri Pawan Kumar Bansal. Please associate yourselves with what he has said. Your names will be recorded.

श्री पवन कुमार बंसल : सर, मैं आपके समक्ष अपनी बात रख रहा हूं।

MR. SPEAKER: I cannot compel him.

श्री पवन कुमार बंसल : वैसे राइट टू इंफोर्मेशन एक बहुत बड़ा अधिकार देश के नागरिकों का माना जाता है। लेकिन यहां पर एक बात ऐसी है…(व्यवधान)

श्री लालू प्रसाद : सर, अगर आपकी इजाजत हो तो सदन की भावना को देखते हुए मैं माननीय वित्त मंत्री जी को कह सकता हूं कि वह कल आकर नाम बता दें। यह मैं उन्हें कन्वे कर nÚÆMÉÉ[R18]।

MR. SPEAKER: That you can persuade your colleague. I cannot direct.

श्री लालू प्रसाद : आपका हुक्म हो तो हम बता देंगे।

MR. SPEAKER: By your persuasiveness, you can get it. I cannot compel him.

श्री पवन कुमार बंसल : आज जो अटकलबाजी चल रही है, उससे सभी को लगता है कि किसका नाम है। …(व्यवधान)

MR. SPEAKER: I cannot compel him. If he had read out the opinion or the letter, I would have compelled him to file. He did not read out from the letter.

… (*Interruptions*)

MR. SPEAKER: He did not read the letter. You have very articulate Finance Minister.

श्री पवन कुमार बंसल : दूसरे मसले में फूकन कमीशन पर मैं गुज़ारिश कर रहा था। …(व्यवधान) माननीय सदन के नेता सदन में आ गए हैं। …(व्यवधान) यह बहुत जरूरी है। …(व्यवधान) The Leader of the House is present here. … (*Interruptions*)

MR. SPEAKER: The hon. Leader of the House is here. If he wants to refer, he can do it.

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE): In fact, this matter was brought to my notice. I have already sent you a notice for making a statement. Tomorrow, I am going to make a statement.

MR. SPEAKER: That is on what?

SHRI PRANAB MUKHERJEE : That is on Mr. Phukan's matter which has been publicized in the *Outlook*.

MR. SPEAKER: That is helicopter matter, plane matter. They are raising some other matter.

SHRI PRANAB MUKHERJEE :I am talking of plane matter. Sir, I am not talking of any other matter. … (*Interruptions*)

MR. SPEAKER: I have already informed him.

*(Interruptions) ...**

MR. SPEAKER: Nothing more will be recorded.

… (*Interruptions*)

MR. SPEAKER: This is not right.

… (*Interruptions*)

MR. SPEAKER: Shri D. Ravinder Naik.

… (*Interruptions*)

MR. SPEAKER: Mr. Bansal, you are a very, very competent hon. Member. I cannot compel any hon. Minister to divulge something. If he had read the letter, he would have been obliged to lay it on the Table of the House. He did not read it. He only referred to some advice obtained. You see, if all of you cannot persuade the hon. Minister, I cannot help. Do not force the Chair to take a decision which I cannot take.

… (*Interruptions*)

MR. SPEAKER: Please sit down.

… (*Interruptions*)

---

* Not Recorded.

MR. SPEAKER: Please sit down. This is not fair. I am sure, the sense of the House is being understood by the hon. Minister. The Leader of the House is also here. He has understood the sense of the House. Do not compel me to say something which I never say, because that is not under my jurisdiction.

Shri D. Ravinder Naik.

… (*Interruptions*)

SHRI PAWAN KUMAR BANSAL : We are invoking your jurisdiction. Otherwise, in the absence of names, any person … (*Interruptions*)

MR. SPEAKER: I do not know. You can make a guess.

… (*Interruptions*)

MR. SPEAKER: You can make guesses. I do not know.

The House stands adjourned to meet again at 2.30 p.m.

13.23 hrs.

The Lok Sabha then adjourned for Lunch till thirty minutes

past Fourteen of the Clock.

14.34 hrs.

The Lok Sabha re-assembled after Lunch at thirty-four minutes

past Fourteen of the Clock.

(Mr. Deputy-Speaker *in the Chair*)

MATTERS UNDER RULE 377

MR. DEPUTY-SPEAKER: The House will now take up Item No.11, Matters under Rule 377.

Shri Lalit Mohan Suklabaidya.